

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.19/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016


NAME OF THE PARTIES: Mr. Manoj Chandra Jain

V/s.  
M/s. Hrub Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,  
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mustafa Doctor, Sr. Counsel a/w Souma Subha Alish Parinaz Magpoovala i/b Hariani & Co. for Petitioner	}	
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2.	CS RAHUL SAHASRABUDHE SPRS & CO. Company Secretary		
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Order

C.P No. 19/241-242, 244/NCLT/MB/MAH/2016

1. Ld. Representatives from either side are present. A mention has been made by the Ld. Counsel of the Petitioner that an EGM is called on 30.08.2016 and an apprehension is that the Petitioner along with R-6 may be removed.

MKS

2. From the side of the Respondent Ld. Counsel has informed that a reply is yet to be filed because the impugned Petition dated 24.08.2016 was served in the recent part. *MKS*
3. After due consideration of the arguments of both the sides it is hereby directed that Reply by the Respondent shall be filed on or before 19.09.2016.
4. Rejoinder, if any, shall be filed by the Petitioner on or before 03.10.2016.
5. It is further directed to R-1 that in the EGM to be held on 30.08.2016 the structure of the Board of Directors shall not be disturbed and status-quo shall be mentioned till the next date of hearing. However, the day to day functioning & business in the normal course of the Company shall not, in any way, be adversely effected by either side.
6. By mutual consent of both the sides next date of hearing is fixed for 13.10.2016, duly announced in the open Court.

**sd/-**

**M. K. SHRAWAT**  
Member (Judicial)

Dated: 29<sup>h</sup> August, 2016.